

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 196/TD/2026

Subject : Application under Section 14 read with Section 15 of the Electricity Act, 2003 and Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading License.

Petitioner : Carbon Resources Private Limited (CRPL)

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zoheb Khan, CRPL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the present application has been filed seeking the grant of an Inter-State Trading Licence of Category-III under the provisions of the Trading Licence Regulations, 2020. The representative submitted that the Petitioner has complied with the directions issued by the Commission vide Record of Proceedings dated 6.5.2026 and, pursuant thereto, has submitted the requisite documents vide affidavit dated 30.5.2026. The representative further submitted that the Petitioner has also sought relaxation under Regulation 23 of the Trading Licence Regulations, 2020, from the requirement to maintain the prescribed current ratio and/or liquidity ratio, considering the financial soundness and overall financial position of the Petitioner.

2. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)